

3 -2 - 4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No. 66 of 1994

Date of Decision: 18.2.1994

N. A. Nair

Applicant

Versus

Union of India & Others

Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *Ans*
2. Whether it be circulated to all the Benches of *Ans*  
the Central Administrative Tribunal ?

  
MEMBER (ADMINISTRATIVE)

18 FEB 94

*ky 18/2/94*  
VICE-CHAIRMAN

5

-3-

4

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No. 66 of 1994

Date of Decision: 18.2.1994

N.A.Nair

Applicant

Versus

Union of India & Others

Respondents

For the applicant

Mr.D.P.Dhalasamant  
Advocate

For the respondents

Mr.Ashok Mishra,  
Sr.Standing Counsel  
(Central)

C O R A M:

THE HONOURABLE MR.K.P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

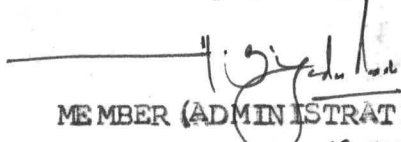
MR.K.P.ACHARYA, VICE-CHAIRMAN: This case came up for admission to-day.


With the consent given by ~~the~~ counsel for bothsides, we have heard this case on merits as we did not think it proper to keep the matter unnecessarily pending. The petitioner Shri N.A.Nair has prayed for a direction to be issued to the opposite parties for deploying the petitioner to the post of Mate from the date from which the posts were available, and that the petitiner should be granted his past service benefits.

2. During the course of argument advanced by My.D.P.Dhalasamant, learned counsel for the petitioner and Mr.Ashok Mishra, learned Standing Counsel, it was told by Mr.Dhalasamant that the representation filed by the petitioner has been forwarded by the Superintending Engineer (OP No.3) to the Director General of WOrks,



C.P.W.D., New Delhi which is still pending consideration of the Director General(OP No.1). This has been forwarded vide letter No.21/22/92-Estt. dated 3.8.1993. We would direct that the representation pending consideration of the Director General, Works, C.P.W.D., New Delhi(OP No.1) be disposed of within 30 days from the date of receipt of a copy of the judgment. In case the petitioner feels aggrieved, liberty is given to the petitioner to approach the Bench if so advised. Thus the application is accordingly disposed of. No costs.

  
MEMBER (ADMINISTRATIVE)  
18 FEB 94

  
18.2.94  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench Cuttack  
dated the 18.2.1994/ B.K. Sahoo

